

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 222 of 2016

Manish Pandey & Ors. Petitioners
Versus
The State of Jharkhand & Ors. Respondents.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Ms. Rishi Bharti, Advocate
For the State : Mr. P.C. Sinha, A.C. to G.A.-III.
For the Respondent No. 3: Mr. Md. Zaid Ahmed, Advocate.

09/ 07.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing on behalf of the parties submit that the dispute involved in this petition can be settled in the National Lok Adalat.

Let this matter be placed before the Lok Adalat scheduled to be held on 11.09.2021.

(Sanjay Kumar Dwivedi, J.)

Amitesh/-